

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE- 560 038.

Dated: 13 DEC 1994

APPLICATION NO: 1991 of 1994.

APPLICANTS:- Sri.T.Thimmanna,
V/S.

RESPONDENTS:- The Divisional Manager(Personnel),
Southern Railway, Mysore, and others.,

To

1. **BriM.S.Nagaraja, Advocate,**
No.11, Second Floor, I-Cross,
Sujatha Complex, Gandhinagar,
Bangalore-9.
2. **The Chief Personnel Officer,**
Southern Railway, Park Town,
Madras- 600 003.

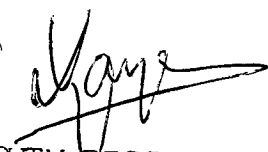
Subject:- Forwarding of copies of the Order passed by the
Central Administrative Tribunal, Bangalore.

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Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above
mentioned application(s) on 29-11-1994.

Issued on
13/12/94

/c


for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.1991/94

TUESDAY THIS THE TWENTY NINTH DAY OF NOV., 1994

MR.JUSTICE P.K. SHYAMSUNDAR VICE CHAIRMAN

T. Thimmanna,
aged 69 years,
Retired T.T.E.,
Southern Railway,
Mysore

Presently residing at
No.1310, K.R. Hospital Road,
Mysore - 570 001

Applicant

(By Advocate Dr.M.S. Nagaraja)

v.

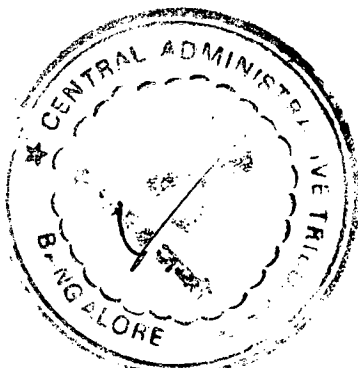
1. The Divisional Manager(Personnel),
Southern Railway,
Mysore Division,
Mysore
2. The Chief Personnel Officer,
Southern Railway,
Madras - 600 003
3. The Union of India,
represented by its Secretary,
Ministry of Railways,
New Delhi - 110 001

Respondents

O R D E R

MR. JUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN

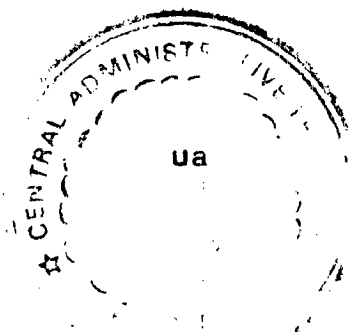
After having heard Dr.M.S. Nagaraja,
learned counsel for the applicant in this
application wherein the grievance of the applicant
appears to be of non-stepping of his pay on par
with junior by name Shivasubramanian, I find that
a representation to that effect has been made



on 25.2.94 (Amr -A7) which is still pending with the Department. In this connection, my attention is drawn to a decision of this Tribunal in O.A.No.93/94 disposed of on 10.1.94 where the relief granted is akin to what is sought for herein. If that be the case, the Department has to follow the precedent of this Tribunal in taking appropriate action in the matter. Under the circumstances, I direct the Chief Personnel Officer, Southern Railway to dispose of the applicant's representation suitably within four months from the date of receipt of a copy of this order. The Registrar will also forward a copy of this application to Respondent No.2 for information.

2. This application stands disposed of as aforesaid at the stage of admission with no order as to costs.

sd/-
✓
VICE CHAIRMAN



TRUE COPY
13/12/94
Central Administrative Tribunal
Bangalore Bench